. No. NW/CH-22

Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, TUESDAY, NOVEMBER 29, 1983
(AGRAHAYANA 8, 1905 SAKA)

LEGISLATIVE SUPPLEMENT

CONTENTS

			Page
Part I		Acts Nil	
Part II		Ordinances Nil	
Part III		Delegated Legislation	
	1.	Notification No.G.S.R.93/G.A 10/55/S. 3/83, dated the 29th November, 1983 containing the Punjab Rice Procurement (levy) Order 1983	547-561
	2.	Corrigendum dated the 28th November 1983 to Government of Punjab, Department of Food and Supplies Order No.G.S.R.88/C.A.10/55/ S.3/Amd. (46)/83 dated the 11th November, 1983.	563
Part IV		**Correction slips, Republications and Replacements.** NIL	

Price : 45 Paise

(cxxx)

DEPARTMENT OF FOOD AND SUPPLIES

Order
The 29th November 1983

No.G.S.R.93/C.A.10/55-S3/83 - Whereas the President of India is of opinion that it is necessary and expedient so to do for maintaining the supplies of rice and for securing its equitable distribution and availability at fair prices;

Now, therefore, in exercise of the powers conferred by clauses (d) (f), (h) (i) and (j) of section 3 of the Essential Commodities Act, 1955 (Central Act 10 of 1955) read with Government of India, Ministry of Agriculture (Department of Food) Orders Nos.G.S.R.800 dated the 9th June 1978 and G.S.R 452(E) dated the 25th October 1972 and with the prior concurrence of Central Government, the President of India is pleased to make the following order, namely;-

1. **Short title, extent and Commencement:** (1) This order may be called the Punjab Rice Procurement (Levy) order, 1983

(2) It extends to the whole of the State of Punjab.

(3) It shall come into force at once.

2. **Definitions:-** In this order, unless the context otherwise requires-

(a) "Director" means the Director, Food and supplies, Punjab and includes Deputy Secretary Food and Supplies, Additional Director, Food and Supplies, Joint Director, Food and Supplies, Deputy Director Food and Supplies, District Food and Supplies Controller, District Food and Supplies officer and any other officer not below rank of Inspector Food and Supplies authorised by the Government to administer all or any of the provisions of this order;

(b) "Custom Milling" means milling of paddy not belonging to the miller, into rice in his rice mill on payment of milling charges in cash or in kind;

(c) " Enforcement Officer" means the Director, Food and Supplies Punjab and includes any other Officer not below the rank of Sub- Inspector of Police or Sub- Inspector of Food and Supplies authorised in this behalf by the State Government;

(d) "Food Corporation" means the Food Corporation of India established under section 3 of the Food Corporation Act, 1964 (Central Act 37 of 1964);

(e) "Government" means the Government of the State of Punjab;

(f) "Licenced Dealer" means a person holding a valid licence under the Punjab Foodgrains Dealers Licensing and Price Control Order, 1978;

(g) "Licenced Miller" means the owner or other person in charge of a rice mill holding a valid licence under the Rice Milling industry (Regulation) Act 1958 (Central Act 21 of 1958) and includes a person or authority which has the ultimate control over the affairs of such mill and when the said affairs are entrusted to a Manager, Managing Director or Managing Agent, such Manager, Managing Director or Managing Agent;

(h) "Paddy" and "Rice" means paddy and rice of the varieties described in Schedule I and Schedule II respectively;

(i) "Permit" means a permit issued by the Director or an officer authorised by him to a licenced miller to undertake custom milling of paddy;

(j) "Procurement Price" means the price specified in Schedule III for different varieties of rice as per specifications specified in Schedule IV or as fixed by the Government with the prior concurrence of the Central Government from time to time;

(k) "Release Certificate" means a certificate issued by the Director to a licenced dealer or licensed miller in the form in Schedule VI on an application in the Form given in Schedule V in token of his having sold the required quantities of rice to the Food Corporation or the Government as the case may be, and allowing him to dispose of the quantities specified therein;

(l) "Rice Mill" means the Plant and machinery with which and the premises including the precincts thereof in which or in any part of which rice milling operation is carried on;

(m) "Schedule" means a Schedule to this Order;

(n) "Specifications" means the specifications prescribed for rice in Schedule IV;

3. **Levy on licensed millers-** Every licensed miller shall sell to the Government at the procurement price such percentage as may be specified by the Government from time to time of-

(a) each variety of rice conforming to the specifications owned by him, which is held in stocks on the date of commencement of this Order;

(b) each variety of rice conforming to the specifications milled by him every day out of stocks of paddy owned by him; and

(c) each variety of rice conforming to the specifications purchased or otherwise acquired by him for the purpose of sale from persons other than a licensed miller or a licensed dealer.

4. **Levy on licensed dealers-** Every licensed dealer shall sell to the Government at the procurement price such percentage as may be specified by the Government from time to time of

a) each variety of rice conforming to the specifications owned by him which is held in stocks on the date of commencement of this order;

b) each variety of rice conforming to the specifications got milled by him every day out of his stock of paddy;

c) each variety of rice conforming to the specifications purchased or otherwise acquired by him for the purpose of sale from persons other than a licensed miller or a licensed dealer.

5. **Time limit for milling paddy-** The licensed miller shall ensure that all paddy purchased by him in any marketing season is milled before the commencement of the next marketing season and no paddy shall remain unmilled with him at such commencement.

***Explanation*—**Marketing season commences from the 1st day of October each year.

6. **Levy rice to conform to specifications-** The rice required to be sold to the Government under clause 3 or clause 4, as the case may be, shall conform to the specifications or rice for fair average quality prescribed in Schedule IV and applicable to the respective variety of rice and shall not contain refraction beyond the rejection limits shown therein and in case any stock of rice offered for sale does not conform to such specifications, it shall be reconditioned or rectified by the licensed miller or the licensed dealer, as the case may be, before being so offered, so as to bring it in conformity with such specifications.

7. **Delivery of levy rice -** (1) The rice required to be sold to the Government under clause 3 and 4 shall be delivered by the licensed miller or the licensed dealer as the case may be, to the Director or to such other person as may be authorised by him in this behalf to take delivery on his behalf at such time and place as the Director or the person so authorised may direct.

(2) The Director shall, subject to such general or special instructions as may be issued from time to time by the Government for taking delivery of the quantity or rice sold under clause 3 or clause 4, as to case may be, on behalf of the licensed miller or the license dealer, give a receipt to him specifying the quantity and variety of rice delivered by him and the date of taking delivery thereof.

(3) Full payment shall be made within 24 hours of the delivery of rice after making such deductions in the total price of rice as are allowed in Schedule IV assessed on the basis of analysis a provided in sub clause (4).

(4) Three samples of rice shall be taken jointly by the authorised representatives of the Government and Food Corporation in the presence of licensed miller or licensed dealer or his authorised agent. Out of the three samples, one sample shall be handed over to the licensed miller or

licensed dealer or his authorized agent. The other two samples shall be sent to the Foodgrains laboratory established by the Government out of which one sample shall be analyzed jointly by the Government analyst and the authorized analyst of the Food Corporation in the said laboratory and the other sample shall be retained therein.

(5) If, within a week of the receipt by him of the result of the analysis, the licensed miller or the licensed dealer disputes the correctness of the result, the Director or an officer duly authorized by him not below the rank of District Food and Supplies Controller shall arrange to get the other sample, retained in the laboratory, re-analysed in the presence of the representative of the Government and the agency authorized to take delivery, the licensed miller or licensed dealer or his authorized agent.

(6) The result of the re-analysis referred to in sub-clause (5) shall be binding on both the parties and the price payable for the stocks of rice shall finally be determined on the basis of that result.

(7) In the case of delivery of rice at a place other than the mill premises or the business premises of the licensed miller or the licensed dealer, as the case may be, he shall be entitled to the payment of other charges, incidentals to such delivery including transportation charges, as regulated in accordance with the instructions issued by the Government from time to time.

(8) The procedure regarding delivery of levy rice specified in this clause shall as far as may be apply to the delivery of custom milled rice of the Government and of its agencies.

8. **Restrictions on sale and movement of rice** – (1) No licensed miller or licensed dealer shall sell or agree to sell or otherwise dispose of the rice recovered by milling other than the quantity specified in clause 3 or clause 4, as the case may be, except in accordance with a Release Certificate issued by the Director, in this behalf.

(2) Save as otherwise provided in sub-clause (1), no licensed miller or licensed dealer shall transport rice for sale from the premises of the rice mill or the godown declared in the license except in accordance with the Release Certificate referred to in sub-clause (1).

9. **Release certificate** - (1) After delivery of levy rice, every licensed miller and licensed dealer may make an application to the Director in the Form set out in Schedule V for issue of a Release Certificate for disposal of Levy free rice.

(2) The application referred to in sub-clause (1), shall be accompanied by the receipt in original issued by the Director in respect of delivery of rice under levy.

(3) On receipt of an application under sub-clause (1), the Director shall issue a Release Certificate for movement and disposal of the levy free rice. The Release Certificate shall be in the Form set out in Schedule VI.

10. **Power to require rice mills to mill paddy -** The Government may direct any licensed miller to convert any stock of paddy into rice held by the Government or its agencies or the Food Corporation on such terms and conditions as may be notified by the State Government.

11. **Restrictions on custom milling by Rice Millers -** (1) No licensed rice miller shall undertake custom milling of paddy except in accordance with a permit issued by the Director in the Form set out in Schedule VII;

Provided that no permit is required for undertaking custom milling of paddy brought by a cultivator from the stocks of paddy grown by him or an agricultural labourer out of the stocks of paddy earned by him as wages or the paddy held in stocks by the Government or its agencies or by the Food Corporation.

(2) Every rice miller shall maintain separate accounts in respect of custom milling undertaken by him.

12. **Duty to comply with order or directions -** Every licensed miller or licensed dealer to whom an order or direction is issued under the powers conferred by or under this Order, shall comply with such order or direction.

13. **Power to exempt –** The Government may, in public interest, exempt any area or class of persons from any of the provisions of this Order.

14. **Powers of entry, search and seizure** – (1) The Director may with a view to securing compliance with the provisions of this Order or to satisfying himself that this order has been complied with: -

(a) inspect or cause to be inspected any book or documents or accounts as well as any stock of rice or paddy belonging to or under the control of a miller or dealer;

(b) require any person to give any information in his possession with respect to any undertaking or business for production or manufacture of rice or for purchase, sale or storage for sale of rice or paddy;

(c) stop and search forthwith, with such aid or assistance as may be necessary, any person or vehicle or vessel or animal used or suspected of being used for delivery of rice from the mill or other premises of the licensed miller or licensed dealer where, he has reason to believe, rice is stored;

(d) enter and search, with such aid or assistance as may be necessary, such mill or other premises;

(e) seize and remove, with such aid or assistance as may be necessary-

(i) any stocks of rice in respect of which or part of which, he has reason to believe that a contravention of any of the provisions of this order has been or is being or is about to be committed;

(ii) any package, covering or receptacle in which such stocks of rice is found; and

(iii) the animal, vehicle, vessel or other conveyance used in carrying such stock of rice if he has reason to believe that such animal, vehicle, vessel or other conveyance is liable to be forfeited under the provisions of the Essential Commodity Act, 1955 and thereafter without unreasonable delay, may report to the Collector of the District under the provisions of the section 6-A of the said Act:

(f) seize and remove any books of accounts or documents which in his opinion, shall be useful for or relevant to any proceedings in respect of any contravention of this Order and allow the person from whose custody such books of accounts or documents are seized to make copies thereof and to take extracts therefrom in his presence.

(g) The provisions of the Code of Criminal Procedure, 1973, relating to search and seizure shall, so far as may be, apply to searches and seizure under this clause.

15. **Maintenance of Accounts** – (1) Every licensed miller and licensed dealer shall maintain a register indicating the quantity of paddy milled and rice delivered under levy during the day in the form given in Schedule VIII.

(2) Every licensed miller and licensed dealer shall furnish a fortnightly return pertaining to an abstract of the above accounts for fortnightly periods ending on the 15th and the last date of every calendar month to the Director so as to reach him within five days of the close of the fortnight.

16. **Periodical verification of stocks with the miller or dealer** – The Director shall periodically verify the rice or paddy stocks with the licensed miller or licensed dealer and issue a certificate in the Form given in Schedule IX.

17. **Repeal** - The Punjab Rice Procurement (Levy) Order, 1958 and the Punjab Rice Procurement Price Control Order, 1968, and hereby repealed:

Provided that such repeal shall not-

(a) affect the previous operation of the said Orders or any thing duly done or suffered there under; or

(b) affect any right, privilege, obligation or liability acquired or accrued or incurred under the said Orders: or

(c) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Orders; or

(d) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and any such investigation, legal proceeding, or remedy may be instituted, continued or enforced and any other penalty, forfeiture or punishment may be imposed, as if the aforesaid Orders had not been repeated.

SCHEDULE I

[See clause 2(h)]

CLASSIFICATION OF PADDY

Serial No	Classification	Description
1	Common	Paddy, which will produce rice of short bold and long bold varieties of description contained in Schedule II.
2	Fine	Paddy, which will produce rice of medium slender variety of description contained in Schedule II
3	Superfine	Paddy which will produce rice of long slender and short slender varieties of description contained in Schedule II.

The State Government may indicate the names of varieties falling under different classification.

SCHEDULE II

[See clause 2(h)]

CLASSIFICATION OF RICE

Serial No	Classification	Description
1	Common (Short Bold and Long Bold)	Length less than 6mm: length/breadth ratio lower than 2.5.
2	Fine (Medium Slender)	Length less than 6 mm: length/breadth ratio 2.5 to 3 or length 4.5 mm and length/breadth ratio between 2 and 2.5.
3	Superfine (Short Slender and Long Slender)	Length less than 6mm to more than 6mm length/breadth ratio 3 and above.

The Government may indicate the names of varieties falling under different classification.

SCHEDULE III

[See Clause 2(j)]

PROCUREMENT PRICE OF RICE

Serial No.	Classification	Prices per Quintal
		Rs.
1	Common (IR-8, Jaya and Cheena)	220.65
2	Fine (Begmi, Jhona 351 and H.M. 95)	233.85
3	Superfine (Parmal, Ziri Safed, Palman 579, Desi Ziri, P.R.53, P.R.106, Pusa 150/169, Ratna and Basmata)	242.20

Note - (1) The above prices are inclusive of mandi charges and purchase tax on paddy and depreciation on gunny bags used for packing paddy but exclusive of gunny charges for rice. If, however, any change in levy of purchase tax on paddy or rate thereof or in case it is shifted from paddy stage to rice stage or there is change in mandi charges, prices would be reworked on the revised basis and notified by the Government of India.

Note - (2) For the purpose of calculation, share of custom milled rice, the yield of paddy, shall be reckoned as follows-

1) **Common and Fine Varieties** :

I.R.8, etc., Raw Rice…. 69 per cent for whole of the State except Hoshiarpur, Ropar and Gurdaspur Districts. 68 per cent for Hoshiarpur, Ropar and Gurdaspur Districts.

2) **Superfine Varieties** :

PR-106, etc., Raw Rice…. 67 per cent for whole of the State except Hoshiarpur, Ropar and Gurdaspur Districts and 66 ½ per cent for Hoshiarpur, Ropar and Gurdaspur Districts.

SCHEDULE IV

[See Clause 2(J) and 2 (N)]

Specifications for Superfine Rice Variety of F.A.O.

The rice shall be in sound, merchantable condition, sweet, dry, clean, wholesome of good food value, uniform in colour and size of grains and free from moulds, weevils, smell, discolouration, admixture of deleterious substances or colouring agents and all impurities except to the extent in the table below. It shall also conform to P.F.A. standards.

Schedule of Refractions for Superfine Rice Varieties of F.A.O.

Constituents of admixture or impurities	Tolerance limit percentage	Rejection limit percentage	Rate of Quality cuts to be imposed for refractions exceeding the tolerance limits.
1. Brokens			
Raw	18.0	23.0	T.L. to R.L. @ ¼th value.
Parboiled	13.0	18.0	T.L. to R.L. @ ¼th value.
2. Foreign Matter			
Raw	0.5	1.0	T.L. to R.L. @ full value.
Parboiled	0.5	1.0	T.L. to R.L. @ full value.
3. Damaged/ Slightly Damaged			
Raw	2.0	4.0	T.L. to R.L. @ ½ value.
Parboiled	2.0	4.0	T.L. to R.L. @ ½ value.
4. Discoloured Grains			
Raw	2.0	3.0	T.L. to R.L. @ ¼th value.
Parboiled	3.0	5.0	T.L. to R.L. @ ¼th value.
5. Chalky Grains Raw	4.0	8.0	T.L. to R.L. @ 1/8th value.
6. Red Grains			
Raw	3.0	6.0	T.L. to R.L. @ ¼th value.
Parboiled	3.0	6.0	T.L. to R.L. @ ¼th value.
7. Admixture of lower classes			
Raw	10.0	20.0	Over 10% to 15% @ ¼th value.
Parboiled	10.0	20.0	Over 15% to 20% @ ½ value Downgraded beyond R.L.
8. Dehusked Grains			
Raw	10.0	15.0	T.L. to R.L. @ 1/8th value.
Parboiled	10.0	15.0	T.L. to R.L. @ 1/8th value.
9. Moisture Contents			
Raw	14.0	15.0	T.L. to R.L. @ full value.
Parboiled	14.0	15.0	T.L. to R.L. @ full value.

Notes - (1) The definition of the above refractions and method of analysis are to be followed as given in Indian Standard "Method of Analysis in foodgrains" Nos. IS:4333 (Part I) 1967 and IS:4333 (Part II) 1967.

(2) The method of sampling is to be followed as given in Indian Standard "Method of sampling of cereals and pulses" No. IS:2814 -1964.

(3) Specifications for superior Basmati in force are to continue.

(4) Broken less than 1/8th of the size of full Kernel will be treated as organic foreign matter. The brokens of the size of 1/8th to 1/4th shall not exceed 5%.

(5) Inorganic foreign matter shall not exceed 0.5% in any lot, if it is more, stocks should be cleaned and brought within the limit.

(6) In case of parboiled rice, prepared by pressure parboiling technique, it will be ensured that correct process of parboiling is adopted that is pressure applied, the time for which pressure is applied, proper gelatinisation, aeration and drying before milling are adequate so that the colour and cooking time of parboiled rice are good and free from encrustation of the grains.

SPECIFICATIONS OF RICE OF FINE AND COMMON VARIETIES

The rice shall be in sound, merchantable condition, sweet, dry, clean, wholesome of good food value, uniform in colour and size of grains and free from moulds, weevils, smell, discolouration, admixture of deleterious substances or colouring agents and all impurities except to the extent in the table below. It shall also conform to P.F.A. standards.

SCHEDULE OF DIFFERENT REFRACTIONS FOR FINE AND COMMON VARIETIES

Constituents of admixture or impurities	Tolerance limit percentage	Rejection limit percentage	Rate of quality cuts to be imposed for refractions exceeding the tolerance limits.
1. Brokens			
Raw	20.0	25.0	T.L. to R.L. @ ¼th value.
Parboiled	17.0	22.0	T.L. to R.L. @ ¼th value.
2. Foreign Matter			
Raw	0.5	1.0	T.L. to R.L. @ full value.
Parboiled	0.5	1.0	T.L. to R.L. @ full value.
3. Damaged/ Slightly Damaged			
Raw	2.0	5.0	T.L. to R.L. @ ½ value.
Parboiled	3.0	5.0	T.L. to R.L. @ ½ value.
4. Discoloured Grains			
Raw	2.0	4.0	T.L. to R.L. @ ¼th value.
Parboiled	4.0	8.0	T.L. to R.L. @ ¼th value.
5. Chalky Grains Raw	8.0	12.0	T.L. to R.L. @ 1/8th value.
6. Red Grains			
Raw	6.0	10.0	T.L. to R.L. @ ¼th value.
Parboiled	6.0	10.0	T.L. to R.L. @ ¼th value.
7. Admixture of lower classes			
Raw (Common in fine)	10.0	20.0	Over 10% to 20% @ ¼th value.
Parboiled	10.0	20.0	Downgraded fine to common beyond R.L.
8. Dehusked Grains			
Raw	10.0	15.0	T.L. to R.L. @ 1/8th value.
Parboiled	10.0	15.0	T.L. to R.L. @ 1/8th value.
9. Moisture			
Raw	14.0	15.0	T.L. to R.L. @ full value.
Parboiled	14.0	15.0	T.L. to R.L. @ full value.

Notes - (1) The definition of the above refractions and method of analysis are to be followed as given in Indian Standard “Method of Analysis in foodgrains” Nos. IS:4333 (Part I) 1967 and IS:4333 (Part II) 1967.

(2) The method of sampling is to be followed as given in Indian Standard "Method of Sampling of cereals and pulses" No. IS:2814 -1964.

(3) Brokens less than $1/8^{th}$ of the size of full Kernel will be treated as organic foreign matter. The broken of the size of $1/8^{th}$ to $1/4^{th}$ shall not exceed 5%.

(4) Inorganic foreign matter shall not exceed one percentage in any lot of rice, if it is more, stocks are to be cleaned and brought within this limit.

(5) If the red grains in begmi rice are beyond rejection limits, the stocks may not be rejected but the millers offering such stocks should repolish and bring the same within the rejection limits.

(6) In case of parboiled rice, prepared by pressure parboiling technique, it will be ensured that correct process of parboiling is adopted that is pressure applied, the time for which pressure is applied, proper gelatinisation, aeration and drying before milling are adequate so that the colour and cooking time of parboiled rice are good and free from encrustation of the grains.

Uniform Specification for special average quality of rice (Raw rice)

The rice shall be in sound, merchantable condition, sweet, dry, wholesome of good food value, uniform in colour and size of grains and free from moulds, weevils, smell, discolouration, admixture of deleterious substance or colouring agents and impurities except to the extent in the schedule below:-

Schedule of Different refractions

	Constituents of admixture or impurities	Maximum permissible Per cent Grade-I	Tolerance limit Per cent Grade -II
1.	Brokens	10.0 (Over $1/4^{th}$ to below ¾) Nil (1/8 to ¼)	12.0 (Over $1/4^{th}$ to below ¾) Nil (1/8 to ¼)
2.	Foreign Matter	0.5	0.5
3.	Damaged Grains	1.5	1.5
4.	Chalky Grains	3.0	3.0
5.	Discoloured Grains	2.0	2.0
6.	Red Grains	2.0	3.0
7.	Admixture of inferior varieties	8.0	12.0
8.	Moisture Contents	14.0	14.0

Note - Rice in which any of the admixture or impurities specified for each grade exceeds the maximum tolerance limit shall not be deemed Special Average Quality rice of that particular grade.

SCHEDULE V

[See Clause 9(1)]

Form of Application for Release Certificate

To

The Director,
__________.

Sir,

In accordance with the provisions contained in clause 4/clause 5* of the Punjab Rice Procurement (Levy) order, 1983, I*/We/* have delivered________________quintals of rice in_________________ the Government. You are requested to issue a Release Certificate to enable me /*us* to dispose of the levy free share of my */our * rice.

Enc : Receipt issued Enforcement officer in original

Yours Faithfully

Licensed miller/Licensed dealer/agent

*Strike out whichever is not applicable.

SCHEDULE VI

[See clause 9(3)]

Form of Release Certificate

No._____________________

It is hereby certified that levy due on the stocks of rice of Sh./M/s_______ ________________ (Licensed Miller*/Licensed Dealer*) (License No.__________) details of which are given below has been released and accordingly the quantity of rice indicated in col. 5 below is released for disposal by him/them.

Serial no.	Name of variety	Total quantity (in quintals)	Quantity delivered (in quintals)	Levy free quantity (in quintals)
1	2	3	4	5

Date :
Place:

*Delete whichever is not applicable

SCHEDULE VII

[*See* clause 11(1)]

Form of Permit for undertaking custom milling of Paddy on Private Account

No.____
Shri/M/s ____(Rice mill License no. ________________________________is hereby permitted to undertake custom milling of paddy on private account subject to the following conditions:-

1) He / They shall maintain separately a true and correct account of paddy received for custom milling indicating the name and complete address of the person (s) from whom such paddy is received, the Foodgrain Dealer Licence no. (if the customer is a dealer) and the quantity of paddy milled and rice manufactured therefrom.

2) He/ They shall furnish an abstract of the accounts mentioned in condition (1) above in the Director every month.

3) This permission is liable for cancellation in the event of violation of any of provisions of the Punjab Rice Procurement (Levy) Order, 1983 and of the Punjab Foodgrains Dealers (Licensing and Price control) Order, 1978.

SCHEDULE VIII

(SEE CLAUSE 15)

Date	Opening Stock of paddy	Receipt	Total	Quantity Milled	Balance	Opening Stock of rice	Rice Produced	Total	Agency/Party to whom delivered/sold	Closing balance	Signature
1	2	3	4	5	6	7	8	9	10	11	12

SCHEDULE IX

(*See* clause 16)

Certified that I have checked the accounts of paddy and rice of M/s ___________________________________ Licensed Miller/Licensed Dealer in respect of levy and custom milling of State/Punsup/Markfed/FCI and have found on verification that the stocks of paddy/rice of the above miller/Dealer are correct or there is difference of _______________________ quintals of paddy/rice. The result of verification has been duly recorded by me in the milling register.

Signature of the Verifying
Official/Officer

____

DARSHAN KUMAR,
Secretary to Government, Punjab,
Department of Food and Supplies.

GOVERNMENT OF PUNJAB
DEPARTMENT OF FOOD AND SUPPLIES

Corrigendum

The 28th November, 1983

In Government of Punjab, Department of Food and Supplies, Order No. GSR. 88/C.A.10/55/S.3/Amd (46)83, dated the 11th November, 1983, published in the Legislature Supplement of the *Punjab Government Gazette (Extraordinary)*, dated the 14th November, 1983, in serial No. 3 of the Schedule for "Basmati" *Read* "Basmata".

DARSHAN KUMAR,
Secretary to Government, Punjab,
Department of Food and Supplies.

15149 (P)—Govt. Press, U.T. Chd.

[Extract from the Punjab Government Gazette (Extra.), dated the 8th September, 1988]

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD AND SUPPLIES

Order

The 8th September, 1988

No. G.S.R. 82/C.A./10/55/S.3/Amd(10)/88, ----In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (Central Act No. 10 of 1955), read with Government of India, Ministry of Agriculture (Department of Food), Order No. G.S.R. 800, dated the 9thJune, 1978, and G.S.R. 452(E), dated the 25th October, 1972, and all other powers enabling him in the behalf , and with the prior concurrence of the Central Government, the President of India is pleased to make the following Order further to amend the Punjab Rice Procurement (Levy) Order, 1983, namely :-

1. (i) This Order may be called the Punjab Rice Procurement (Levy) First Amendment Order, 1988.

   (ii) It shall come into force at once.

2. In the Punjab Rice Procurement (Levy) Order 1983, for clause 5, the following clauses shall be substituted, namely :-

   "*5.* ***Time limit for milling paddy****:-* The licensed millers and the licensed dealers shall ensure that all paddy purchased by them in any marketing season is milled or got milled before the commencement of the next marketing season and no paddy shall remain unmilled with them at such commencement."

Explanation.- Marketing season commences from the 16th day of September each year.

5-A. ***Restriction on transfer or sale of paddy*** - No licensed dealer or licensed miller shall sell or otherwise dispose of the paddy purchased by him to any other licensed dealer or miller without the approval of the Director."

SHYAMA MANN
Secretary to Government, Punjab,
Department of Food and Supplies.

Endorsement No. RP1(198)-88/31190 dated Chandigarh the 8th September, 1988.

A copy is forwarded for information and necessary action to :-

1. All the District Food and Supplies Controllers in the State of Punjab with 10 spare copies.

[Extract from the Punjab Government Gazette (Extra.), dated the 4th November, 1988]

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD AND SUPPLIES

Notification

The 3rd November, 1988

No. S.O. 74/PRP(L)0.83/Cls. 3 and 4/88. - In supersession of Government of Punjab, Department of Food and Supplies. Notification No. S. O. 44/P.R.P.(L)0.83/Cls. 3 and 4/87, dated the 28th October, 1987 and in pursuance of the provisions of clauses 3 and 4 of the Punjab Rice Procurement (Levy) Order, 1983, the President of India is pleased to specify seventy-five as the percentage of levy for the purpose of the aforesaid clauses :

Provided that a licensed dealer or a licensed miller may sell to the Government at the procurement price, levy rice of any variety, which is subject to levy, equal to the percentage specified above in lieu of the Common, Fine and Superfine varieties of rice.

SHYAMA MANN
Secretary to Government, Punjab,
Department of Food and Supplies.

Endorsement No. RP1(198-Part III)-88/37537, dated Chandigarh the 3rd November, 1988.

A copy is forwarded for information and necessary action to :-

1. All the District Food and Supplies Controllers in the State of Punjab with 10 spare copies.
2. All the District Magistrates in the State of Punjab.
3. The Commissioners of Jalandhar, Ferozepur and Patiala Divisions.
4. The Inspector-General of Police, Punjab, Chandigarh.
5. All Superintendents of Police in the Punjab.
6. The Secretary to Government of India, Ministry of Food and Civil Supplies (Department of Food), New Delhi, with 10 spare copies.
7. The Assistant Inspector-General of Railway Police, Ambala Cantt.
8. The Economic and Statistical Advisor, Ministry of Feed and Agriculture, Directorate of Economic, and Statistics, New Delhi.
9. The Advocate-General, Punjab, Chandigarh, with 5 spare copies.

Regd. No. PB/0078/2000

Regd. No. NW/CH-22

Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, THURSDAY, FEBRUARY 24, 2000 (PHALGUNA 5, 1921 SAKA)

DEPARTMENT OF FOOD AND SUPPLIES

Notification

The 23rd February, 2000

No. G.S.R. 301/C.A.10/55/S.3/Amd.(29) 2000 - In exercise of the powers conferred by section 3 of the Essential Commodities Act 1955 (Central Act No. 10 of 1955), read with Government of India, Ministry of Agriculture (Department of Food) Order Nos. G.S.R. 800, Dated 9th June, 1978 and G.S.R. 452 dated the 25th October, 1972, and all other powers enabling him in this behalf and with the prior concurrence of Central Government, the Governor of Punjab is pleased to make the following order further to amend the Punjab Rice Procurement (Levy) Order, 1983, namely :-

ORDER

1. (1) This Order may be called the Punjab Rice Procurement (Levy) (First Amendment) order, 2000.

   (2) It shall come into force at once.

2. In the Punjab Rice Procurement (Levy) Order, 1983 (hereinafter referred to as the said Order), in clause 2, after sub-clause (1), the following sub-clause shall be added, namely :-

   (ii) "Purchase Officer" Means the Director and includes the Additional Director Joint Director, Deputy Director Food and Supplies, District Food and Supplies Controllers in their respective jurisdiction or any other officer appointed by Government to purchase rice from the rice miller or the dealer."

3. In the said Order, in clause 7, for sub-clause (4) and (5), following clauses shall be substituted, namely : -

   (4) The authorized representative of Food Corporation of India shall, as far as possible, in presence of the licensed miller or licensed dealers of his authorized agent, cause to be taken and sealed four representative samples of rice delivered under clause (3) and clause (4) hand over one sample to licensed miller or the licensed dealer or his authorized agent and send two samples to the Food grain Analytical Laboratory established by the Food Corporation of India. One of two samples will be analyzed the said Laboratory and the other retained therein. The Fourth sample shall be retained intact for the use of the law courts in case the miller decide to go to the court.

5. If, within a week of the receipt by him of the result of the analysis, the licenced miller or the licenced dealer dispute the correctness of the result, the Purchase Officer shall arrange to get the other sample, retained in the laboratory, re-analysed at the State level laboratory set up by the Government in the presence of the representative of the Government, authorised representative of the Food Corporation of India and the licenced miller or the licenced dealer of his authorized agent."

P. RAM.
Secretary to Government , Punjab,
Department of Food and Supplies.

Endorsement No. RP 1(956) 2000/, dated Chandigarh the :

A copy of the above in forwarded to the following for information and necessary action :-

1. The Secretary to Government of India, Ministry of Consumer Affairs and Public Distribution (Department of Public distribution), Krishi Bhawan, New Delhi with 10 Spare Copies.
2. The Commissioners of Jalandhar, Ferozepur and Patiala Divisions.
3. Senior Regional Manager, Food Corporation of India, Punjab Region, Chandigarh.
4. Managing Director, Markfed, Punsup, P.S.W.C. and Punjab Agro Industries Corporation.
5. The Legal Remembrancer and Secretary to Government of Punjab.
6. The Advocate General, Punjab Chandigarh with 5 Spare Copies.
7. All the District Magistrates in the State of Punjab.
8. Director General of Police, Punjab Chandigarh.
9. All Officers at Headquarters.
10. The Deputy Director (Field), Ferozepur, Jalandhar and Patiala.
11. All District Food and Supplies Controllers in the State.
12. All Senior Superintendents of Police in the State of Punjab.
13. The President, Punjab Rise Millers Association, Booth No. 16, New Grain Market, Patiala.

By Order

JOGINDER SINGH GILL

Additional Director Food and Supplies
for: Secretary to Government of Punjab,
Department of Food and Supplies.

From

Director Food, Civil Supplies and
Consumer Affairs Dept. Punjab
Chandigarh

To

The Secretary to Government of India,
Ministry of Consumer Affairs and Public Distribution
(Dept. of Public Distribution), Krishi Bhawan, New Delhi.

2. The Commissioners of Jalandhar, Ferozepur and Patiala Divisions.
3. Senior Regional Manager, Food Corporation of India (Punjab Region), Chandigarh
4. Managing Director, Markfed, Punsup, P.S.W.C. and Punjab Agro Foodgrains Corporation.
5. The Legal Remembrancer and Secretary to Government of Punjab
6. The Advocate General, Punjab, Chandigarh
7. All the District Magistrates in the States of Punjab.
8. Director General of Police, Punjab Chandigarh
9. All officers at Headquarters.
10. The Deputy Director (Field), Food, Civil Supplies & Consumer Affairs Patiala, Jalandhar and Ferozepur Divisions.
11. All District Controllers, Food, Civil Supplies and Consumer Affairs. (In Punjab State)
12. All Senior Superintendents of Police in the State of Punjab.
13. The President, Punjab Rice Millers Association, Booth No. 16, New Grain Market, Patiala.

Memo No. RP-(1590)-2004/1880
Dated the :- 30.09.04

Subject:- Notification

Please refer to the subject cited above.

2. A copy of notification No. GSR 48/CA 10/55/S.3/Amd.(29) 2004 dated 22nd July, 2004 is enclosed herewith for information and necessary action.

Sd/-
Joint Director (Rice)
For Director Food, Civil Supplies &
Consumer Affairs Deptt. Punjab.

GOVERNMENT OF PUNJAB
DEPARTMENT OF FOOD, CIVIL SUPPLIES AND
CONSUMER AFFAIRS

Order

The 22nd July, 2004

No. G.S.R. 48/C.A.10/55/S3/Amd.(29)/2004 - In exercise of the powers conferred by Section 3 of the Essential Commodities Act, 1955 (Central Act No. 10 of 1955), read with Government of India, Ministry of Agriculture (Department of Food), Order Nos. G.S.R. 800, dated the 9th June, 1978 and G.S.R. 452 (E), dated the 25th October 1972, and all other powers enabling him in this behalf, and with the prior concurrence of the Central Government, the Governor of Punjab is pleased to make the following order further to amend the Punjab Rice Procurement (Levy) Order, 1983, namely:-

Order

1. (1) This order may be called the Punjab Rice Procurement (Levy) (First Amendment) Order, 2004.

   (2) It shall come into force at once.

2. In the Punjab Rice Procurement (Levy) Order, 1983, in clause 7, after sub-clause (8), the following sub-clause shall be added, namely:-

" (9) The Millers shall machine stitch a Raxin slip/Canvas Slip (15 Cm to 10 Cm) alongwith the mouth of each bag on the outer side bearing name and address of Miller, Crop Year, Code No., Net Weight, lot No. and category of Rice etc., while delivering levy rice to Food Corporation of India."

P.K. VERMA
Principal Secretary to Government of Punjab,
Department of Food, Civil Supplies and
Consumer Affairs.

5335 CS(P)--Govt. Press, U.T., Chd.

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰਜ਼,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ:2483-1ਚ( )-2003/1734
ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 12-08-2003

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਗਾਈਡ ਲਾਈਨਜ਼।

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: 1ਚ(-)-2003/1672 ਮਿਤੀ 25 ਜੁਲਾਈ 2003 ਅਤੇ ਆਰ.ਪੀ.1ਚ(-)-03/1686 ਮਿਤੀ 1 ਅਗਸਤ, 2003, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

2. ਇਸ ਵਿਸ਼ੇ ਬਾਰੇ ਮੁੱਖ ਦਫਤਰ ਵਿਖੇ ਮੁੜ ਵਿਚਾਰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਵਿਚਾਰ ਕਰਨ ਉਪਰੰਤ ਹੇਠ ਪ੍ਰਕਾਰ ਗਾਈਡ ਲਾਈਨਜ਼ ਜਾਰੀ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ:-

1) ਇੱਕ ਟਨ ਮਿਲ ਦਾ ਕੁਨੈਕਟਿਡ ਲੋਡ 60 ਤੋ 65 ਕਿਲੋਵਾਟ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।
2) ਇੱਕ ਟਨ ਮਿਲ ਦੀ ਸਮਰੱਥਾ ਅੰਦਰ ਦੋ ਰੋਲਰ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ।
3) ਇੱਕ ਟਨ ਦੇ ਸ਼ੈਲਰ ਦੇ ਸ਼ੈਡ ਦੀ ਪੰਮਾਇਸ਼ ਜਿਸ ਅੰਦਰ ਮਸ਼ੀਨਰੀ ਫਿੱਟ ਕੀਤੀ ਹੋਵੇ 80x35 ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ।
4) ਇੱਕ ਟਨ ਦੀ ਮਿਲ ਅੰਦਰ ਪੇਟੀ ਦੇ 54 ਤੋ 72 ਖਾਨੇ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ।
5) ਇੱਕ ਟਨ ਦੀ ਮਿਲ ਅੰਦਰ ਘੱਟੋ ਘੱਟ 3 ਪਾਲਿਸ਼ਰ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ।
6) ਇੱਕ ਟਨ ਤੋ ਵੱਧ ਸਮਰੱਥਾ ਦੀ ਮਿਲ ਦਾ ਕੁਨੈਕਟਿਡ ਲੋਡ 90 ਤੋ 100 ਕਿਲੋਵਾਟ ਦੇ ਦਰਮਿਆਨ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਇਸ ਦੇ ਅੰਦਰ ਇਲੈਕਟ੍ਰਾਨਿਕ ਮੀਟਰ ਲੱਗਿਆ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।
7) ਮਿਲ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਸ਼ਚਿਤ ਕਰਨ ਲਈ ਇੱਕ ਮਿੱਲ ਨੂੰ ਘੱਟੋ ਘੱਟ 24 ਘੰਟਿਆ ਲਈ ਚਲਾ ਕੇ ਵੇਖਿਆ ਜਾਵੇ ਅਤੇ ਉਸ ਸਮੇਂ ਦੌਰਾਨ ਉਹ ਕਿੰਨੀ ਪੈਡੀ ਚਾਵਲਾਂ ਵਿਚ ਕਨਵਰਟ ਕਰਦੀ ਹੈ।
8) ਡੇਢ ਟਨ ਦੇ ਸ਼ੈਲਰ ਦੀ ਕਪੈਸਟੀ 2 ਪੇਟੀਆਂ, 3 ਰੂਲਰ ਤੇ 4 ਪੋਲਿਸ਼ਰ ਦੇ ਆਧਾਰ ਤੇ ਨਿਰਧਾਰਤ ਕੀਤੀ ਜਾਵੇ।
9) ਜਿਥੇ ਕਿਤੇ ਕਿਸੇ ਮਿਲਰ ਵਲੋਂ ਆਪਣੀ ਮਿਲ ਦੀ ਪੁਰਾਣੀ ਸਮਰੱਥਾ ਵਧਾਉਣ ਲਈ ਅਰਜ਼ੀ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ, ਉਥੇ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ ਕਿ ਉਸ ਵਲੋਂ ਮਸ਼ੀਨਰੀ ਵਿਚ ਉਤਨਾ ਹੀ ਵਾਧਾ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਉਸ ਸਬੰਧੀ ਸਬੂਤ ਵਜੋਂ ਦਸਤਾਵੇਜ਼ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾਦ ਅਤੇ ਆਪ ਵਲੋਂ ਇਸ ਤੱਥ ਦੀ ਨਿੱਜੀ ਤੌਰ ਤੇ ਪੁਸ਼ਟੀ ਕੀਤੀ ਜਾਵੇ।

3. ਆਪ ਨੂੰ ਇਥੇ ਇਹ ਵੀ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਪਰੋਕਤ ਦੱਸੀਆਂ ਗਾਈਡ ਲਾਈਨਜ਼ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਆਪਣੇ ਜਿਲੇ ਵਿਚ ਪੈਦੀਂਆ ਰਾਈਸ ਮਿੱਲਾਂ ਦੀ ਮਿਲੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਤੋਂ ਬਾਅਦ ਇਸ ਦੀ ਸੂਚਨਾਂ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਮਿਤੀ 22.08.2003 ਤੱਕ ਹਰ ਹਾਲਤ ਵਿਚ ਪੁੱਜਦੀ ਕੀਤੀ ਜਾਵੇ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਪਿੰਠ ਅੰਕਣ ਨੰ: ਆਰ.ਪੀ.1ਚ( )-03/1735 ਮਿਤੀ 12-08-2003

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ) ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ ਨੂੰ ਮੁੱਖ ਦਫਤਰ ਦੇ ਪਿੰਠ ਅੰਕਣ ਨੰ: ਆਰ.ਪੀ.1ਚ( )-03/1673 ਮਿਤੀ 25 ਜੁਲਾਈ 2003 ਅਤੇ ਪਿੰਠ ਅੰਕਣ ਆਰ.ਪੀ.1ਚ( )-03/1687 ਮਿਤੀ 01.08.2003 ਦੇ ਹਵਾਲੇ ਵਿਚ ਸੂਚਨਾਂ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼
ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ, ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.1ਚ(1828)-2007/2678 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 21-08-2007

ਵਿਸ਼ਾ:- <u>ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਗਾਈਡ ਲਾਈਨਜ਼।</u>

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: 2483-1ਚ-2003/1734 ਮਿਤੀ 12-08-2003 ਅਤੇ ਮੀਮੋ ਨੰ: 1135-ਆਰ.ਪੀ.1ਚ-2004/1440 ਮਿਤੀ 03.08.04, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

2. ਜਿਵੇ ਕਿ ਆਪ ਨੂੰ ਪਤਾ ਹੀ ਹੈ ਕਿ ਮੌਜੂਦਾ ਸਮੇਂ ਦੌਰਾਨ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਲਈ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀਂ ਹੈ। ਪਰੰਤੂ ਵੱਖ-ਵੱਖ ਰਾਈਸ ਮਿਲਾਂ/ਫੀਲਡ ਦਫਤਰਾਂ ਵਲੋਂ ਇਨ੍ਹਾਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਵਿਚ ਔਕੜਾਂ ਆਉਣ ਸਬੰਧੀ ਲਿਖਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਹਦਾਇਤਾਂ ਸਬੰਧੀ ਵਿਚਾਰ ਕਰਦੇ ਹੋਏ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਦਾਇਤਾਂ ਨੂੰ ਵਾਪਸ ਲਿਆ ਜਾਂਦਾ ਹੈ ਅਤੇ ਇਸ ਦੀ ਥਾਂ ਤੇ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਲਈ ਹੇਠ ਅਨੁਸਾਰ ਮਾਪ-ਦੰਡ ਨਿਸ਼ਚਿਤ ਕੀਤੇ ਜਾਂਦੇ ਹਨ:-

<u>ਰਿਵਾਇਤੀ ਕਿਸਮ ਦੀਆਂ ਚਾਵਲ ਮਿਲਾਂ ਲਈ ਮਾਪਦੰਡ</u>

ਲੜੀ ਨੰ:	ਮਸ਼ੀਨਾਂ	ਇੱਕ ਟਨ	1.5 ਟਨ	2 ਟਨ
1	ਰੂਲੇ	2	3	4
2	ਪੇਟੀਆਂ	1(54 ਖਾਨੇ)	2(60 ਖਾਨੇ)	2
3	ਪਾਲਸ਼ਰ	3	4	5
4	ਲੋਡ	60 ਕਿਲੋਵਾਟ	90 ਕਿਲੋਵਾਟ	100 ਕਿਲੋਵਾਟ
5	ਜਗ੍ਹਾ	1.5 ਏਕੜ	2 ਏਕੜ	3 ਏਕੜ

<u>ਨਵੀਂ ਤਕਨੀਕ ਵਾਲੀਆਂ ਚਾਵਲ ਮਿਲਾਂ ਲਈ ਮਾਪ ਦੰਡ</u>

ਲੜੀ ਨੰ:	ਮਸ਼ੀਨਾਂ	2 ਟਨ	3 ਟਨ
1	ਰੂਲੇ	2 (ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸਰ	2 (ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸਰ
2	ਪੇਟੀਆਂ	2	2
3	ਵਾਈਟਨਰ/ਪਾਲਸ਼ਰ	3	4
4	ਲੋਡ	90 ਕਿਲੋਵਾਟ	120 ਕਿਲੋਵਾਟ
5	ਜਗ੍ਹਾ	2 ਏਕੜ	3 ਏਕੜ

<u>ਸੇਲਾ ਪਲਾਂਟ</u>

ਵਾਧੂ ਮਸ਼ੀਨਰੀ/ਐ.ਪੀ. (ਕਿਲੋਵਾਟ) ਲੋਡ ਲੋੜੀਂਦਾ	1.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ	2.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ	3.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ
1. ਸੁਕਾਣ ਦੀ ਸਮਰੱਥਾ	180 ਕੁਇੰ:	360 ਕੁਇੰ:	540 ਕੁਇੰ:
2. ਟੈਂਕ	6	12	18
3. ਵਾਧੂ ਹਾਰਸ ਪਾਵਰ	55 ਐਚ.ਪੀ. 45 ਕਿਲੋਵਾਟ	85 ਐਚ.ਪੀ. 65 ਕਿਲੋਵਾਟ	115 ਐਚ.ਪੀ. 85 ਕਿਲੋਵਾਟ

3. ਉਪਰੋਕਤ ਹਦਾਇਤਾਂ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ। ਇਸ ਪੱਤਰ ਦੀ 7 ਦਿੰਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਪਹੁੰਚ ਰਸੀਦ ਪੁੱਜਦੀ ਕੀਤੀ ਜਾਵੇ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਪਿੰਠ ਅੰਕਣ ਨੰ: 1ਚ(1828)-2007/2679 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 21-08-2007

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ) ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼
ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ, ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.1ਚ(1828)-2007/2823 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 10-09-2007

ਵਿਸ਼ਾ:- **ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਗਾਈਡ ਲਾਈਨਜ਼।**

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: 1ਚ(1828)-2007/2678 ਮਿਤੀ 21-08-2007, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰਕੋਤ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਂਹੀ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਵਾਪਿਸ ਲੈਂਦੇ ਹੋਏ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੰਗਠਤ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ:-

ਰਿਵਾਇਤੀ ਚਾਵਲ ਮਿਲਾਂ ਲਈ ਮਾਪਦੰਡ

ਲੜੀ ਨੰ:	ਮਸ਼ੀਨਾਂ	ਇੱਕ ਟਨ	1.5 ਟਨ	2 ਟਨ
1	ਰੂਲੇ	2	3	4
2	ਪੇਟੀਆਂ	1	1	2
3	ਪਾਲਸ਼ਰ	3	4	5
4	ਲੋਡ	60 ਕਿਲੋਵਾਟ	80 ਕਿਲੋਵਾਟ	90 ਕਿਲੋਵਾਟ
5	ਜਗ੍ਹਾ	1.5 ਏਕੜ	2 ਏਕੜ	2 ਏਕੜ

ਨਵੀਂ ਤਕਨੀਕ ਵਾਲੀਆਂ ਚਾਵਲ ਮਿਲਾਂ ਲਈ ਮਾਪ ਦੰਡ

ਲੜੀ ਨੰ:	ਮਸ਼ੀਨਾਂ	2 ਟਨ	3 ਟਨ	4 ਟਨ	5 ਟਨ
1	ਰੂਲੇ	2(ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸ਼ਰ	2(ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸ਼ਰ	3(ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸ਼ਰ	3(ਨਿਊਮੈਟਿਕ) ਏਅਰਕੰਪਰੈਸ਼ਰ
2	ਪੇਟੀਆਂ	2	2	2 (ਡਾਂਡੇਕਰ)	3 (ਡਾਂਡੇਕਰ)
3	ਵਾਈਟਨਰ/ਪਾਲਸ਼ਰ	3 (30 ਐਚ.ਪੀ.)	4 (30 ਐਚ.ਪੀ.)	3 (50 ਐਚ.ਪੀ.)	4(50 ਐਚ.ਪੀ.)
4	ਲੋਡ	90 ਕਿਲੋਵਾਟ	120 ਕਿਲੋਵਾਟ	170 ਕਿਲੋਵਾਟ	210 ਕਿਲੋਵਾਟ
5	ਜਗ੍ਹਾ	2 ਏਕੜ	3 ਏਕੜ	3.5 ਏਕੜ	4 ਏਕੜ

ਸੇਲਾ ਪਲਾਂਟ

ਵਾਧੂ ਮਸ਼ੀਨਰੀ/ਐਚ.ਪੀ. (ਕਿਲੋਵਾਟ) ਲੋਡ ਲੋੜੀਂਦਾ	**1.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ**	**2.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ**	**3.0 ਟਨ ਚਾਵਲ ਪ੍ਰਤੀ ਘੰਟਾ**
1. ਸੁਕਾਣ ਦੀ ਸਮਰੱਥਾ	180 ਕੁਇੰ:	360 ਕੁਇੰ:	540 ਕੁਇੰ:
2. ਟੈਂਕ	6	12	18
3. ਵਾਧੂ ਹਾਰਸ ਪਾਵਰ	55 ਐਚ.ਪੀ.	85 ਐਚ.ਪੀ.	115 ਐਚ.ਪੀ.
	45 ਕਿਲੋਵਾਟ	65 ਕਿਲੋਵਾਟ	85 ਕਿਲੋਵਾਟ

ਜਿਨ੍ਹਾਂ ਮਿਲਰਾਂ ਪਾਸ ਉਪਰੋਕਤ ਮਾਪ ਦੰਡਾਂ ਮੁਤਾਬਿਕ ਲੋੜੀਂਦੀ ਜ਼ਮੀਨ ਆਪਣੀ ਮਿਲ ਵਿਚ ਉਪਲਬਧ ਨਹੀਂ ਹੈ, ਉਨ੍ਹਾਂ ਨੂੰ ਪਾਬੰਧ ਕੀਤਾ ਜਾਵੇ ਕਿ ਉਹ ਲੋੜੀਂਦੀ ਜਮੀਨ ਆਪਣੀ ਮਿੱਲ ਦੇ ਨਜ਼ਦੀਕ ਕਿਰਾਏ ਤੇ ਜਾ ਮੁੱਲ/ਖਰੀਦ ਕੇ ਪੂਰੀ ਕਰਨ ਅਤੇ ਇਹ ਜਗ੍ਹਾ ਸਬੰਧਤ ਏਜੰਸੀ ਦੇ ਡੀ.ਐਮ. ਵੱਲੋ ਨਿਰੀਖਣ/ਪੈਡੀ ਡੰਡਾਰ ਕਰਨ ਲਈ ਯੋਗ ਕਰਾਰ ਦਿੱਤੇ ਜਾਣ ਉਪਰੰਤ ਹੀ ਪੈਡੀ ਭੰਡਾਰ ਲਈ ਇਸਤੇਮਾਲ ਕੀਤੀ ਜਾਵੇ।

ਉਪਰੋਕਤ ਹਦਾਇਤਾਂ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਪਿੰਠ ਅੰਕਣ ਨੰ: 1ਚ(1828)-2007/2824 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 10-09-2007

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ) ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.1ਚ(1828)-2007/28271 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 17-09-2007

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਗਾਈਡ ਲਾਈਨਜ਼।

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: 1ਚ(1828)-2007/2823 ਮਿਤੀ 10-09-2007 ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰਕੋਤ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਂਹੀ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਵਿਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੋਧ/ਸਪਸ਼ਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

1. ਦੋ (2) ਟਨ ਦੀਆਂ ਰਵਾਇਤੀ ਰਾਈਸ ਮਿਲਾਂ ਦਾ ਲੋਡ 90 ਕਿਲੋਵਾਟ ਦੀ ਬਜਾਏ 89 ਕਿਲੋਵਾਟ ਮਿਥਿਆ ਜਾਂਦਾ ਹੈ।
2. ਨਵੀਂ ਤਕਨੀਕ ਵਾਲੀ 4 ਟਨ ਦੀਆਂ ਮਿਲਾਂ ਦਾ ਲੋੜ 170 ਕਿਲੋਵਾਟ ਦੀ ਬਜਾਏ 150 ਕਿਲੋਵਾਟ ਮਿਥਿਆ ਜਾਂਦਾ ਹੈ।
3. 5 ਟਨ ਦੀਆਂ ਨਵੀਂ ਤਕਨੀਕ ਵਾਲੀਆਂ ਮਿਲਾਂ ਵਿਚ ਪੇਟੀਆਂ ਦੀ ਗਿਣਤੀ 3 ਦੀ ਬਜਾਏ 2 ਕੀਤੀ ਜਾਂਦੀ ਹੈ।
4. ਨਵੀਂ ਤਕਨੀਕ ਵਾਲੀਆਂ ਚਾਵਲ ਮਿੱਲਾਂ ਵਿਚ ਪੇਟੀਆਂ ਦੇ ਮੱਦ ਹੇਠ ਡਾਂਡੇਕਰ ਦੀ ਬਜਾਏ ਡਾਂਡੇਕਰ ਟਾਈਪ ਪੜ੍ਹਿਆ ਜਾਵੇ।

ਉਪਰੋਕਤ ਹਦਾਇਤਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਪਿੰਠ ਅੰਕਣ ਨੰ: ਆਰ.ਪੀ.1ਚ(1828)-2007/2872 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 17-09-2007

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ) ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

1) ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ)
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ,
ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ।

2) ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ,
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.1ਚ(1989)-2010/1101 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 04-05-2010

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਸਮਰੱਥਾ ਨਿਰਧਾਰਤ ਕਰਨ ਬਾਰੇ।

ਹਵਾਲਾ ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮੁੱਖ ਦਫਤਰ ਦੇ ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ. 1ਚ(1989)-2010/371 ਮਿਤੀ 15-02-2010 ਦੀ ਨਿਰੰਤਰਤਾ ਵਿਚ।

2. ਇਹ ਆਮ ਵੇਖਣ ਵਿਚ ਆਇਆ ਹੈ ਕਿ ਕਪੈਸਟੀ ਵਧਾਉਣ ਸਮੇਂ ਸਬੰਧਤ ਜਿਲਾ ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ ਵਲੋਂ ਖੇਤਰੀ ਰਿਪੋਰਟਾਂ ਵੱਲ ਗੰਭੀਰਤਾ ਨਾਲ ਵਿਚਾਰ ਕੀਤੇ ਬਿਨ੍ਹਾਂ ਹੀ ਰਿਪੋਰਟਾਂ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਪ੍ਰਵਾਨਗੀ ਹਿੱਤ ਭੇਜ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਸ ਚੀਜ਼ ਨੂੰ ਰੋਕਣ ਲਈ ਇਹ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਹੈ ਕਿ ਕਿਸੇ ਵੀ ਮਿਲ ਮਾਲਕ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਕੇਸ ਜਿਲਾ ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ ਉਸ ਵਕਤ ਹੀ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਜਦੋ ਉਹ ਆਪਣੇ ਅਧੀਨ ਕੰਮ ਕਰਦੇ ਖੇਤਰੀ ਅਮਲੇ ਦੀ ਰਿਪੋਰਟ ਸਬੰਧੀ ਖੁਦ ਪੜਤਾਲ ਕਰਕੇ ਤਸੱਲੀ ਕਰ ਲੈਣ।

3. ਜੇਕਰ ਭਵਿੱਖ ਵਿਚ ਇਹ ਗੱਲ ਸਾਹਮਣੇ ਆਉਂਦੀ ਹੈ ਕਿ ਕਿਸੇ ਮਿਲ ਮਾਲਕ ਵਲੋਂ ਝੂਠ ਦਾ ਸਹਾਰਾ ਲੈ ਕੇ ਜਾ ਕਿਸੀ ਪ੍ਰਭਾਵ ਤਹਿਤ ਆਪਣੇ ਪੱਖ ਵਿਚ ਰਿਪੋਰਟ ਕਰਾਈ ਹੋਵੇਗੀ ਤਾਂ ਅਜਿਹੀ ਹਾਲਤ ਵਿਚ ਸਬੰਧਤ ਜਿਲਾ ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ ਨੂੰ ਨਿੱਜੀ ਤੌਰ ਤੇ ਕਸੂਰਵਾਰ ਠਹਿਰਾਇਆ ਜਾਵੇਗਾ ਅਤੇ ਉਸ ਵਿਰੁੱਧ ਪ੍ਰਸ਼ਾਸਨਿਕ ਕਾਰਵਾਈ ਅਮਲ ਵਿਚ ਲਿਆਂਦੀ ਜਾਵੇਗੀ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.1ਚ(1828)-2010/2843 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 20-08-2010

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਹਦਾਇਤਾਂ।

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: 1ਚ(1828)-2007/2823 ਮਿਤੀ 10-09-2007 ਅਤੇ ਨੰ: 2871 ਮਿਤੀ 17-09-2007 ਦੀ ਨਿਰੰਤਰਤਾ ਦੇ ਸਬੰਧ ਵਿਚ।

3. ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰਾਂ ਦੁਆਰਾ ਰਾਈਸ ਮਿਲਾਂ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਿਤ ਕਰਨ ਲਈ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਗਾਈਡਲਾਈਨਜ਼ ਵਿਚ ਹੋਰਨਾਂ ਮਾਪਦੰਡਾਂ ਤੋ ਇਲਾਵਾ ਇਹ ਵੀ ਮਾਪਦੰਡ ਹੈ ਕਿ ਹਰ ਰਾਈਸ ਮਿਲ ਆਪਣੀ ਰਾਈਸ ਮਿੱਲ ਲਈ ਹਦਾਇਤਾਂ ਵਿਚ ਨਿਰਧਾਰਿਤ ਮਿਕਦਾਰ ਵਿਚ ਜ਼ਮੀਨ ਆਪਣੀ ਮਿੱਲ ਦੇ ਨਜ਼ਦੀਕ ਉਪਲਬਧ ਕਰਵਾਏਗਾ। ਪਰੰਤੂ ਇਸ ਵਿਚ ਇਸ ਗੱਲ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਜੇਕਰ ਕਿਸੇ ਮਿੱਲ ਮਾਲਕ ਪਾਸ ਇਨ੍ਹਾਂ ਮਾਪਦੰਡਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਜ਼ਮੀਨ ਆਪਣੀ ਮਿੱਲ ਦੇ ਨਜ਼ਦੀਕ ਉਪਲਬਧ ਨਹੀਂ ਹੈ, ਤਾਂ ਉਹ ਇਸ ਗੱਲ ਲਈ ਪਾਬੰਧ ਹੋਵੇਗਾ ਕਿ ਇਹ ਲੋੜੀਂਦੀ ਜ਼ਮੀਨ ਆਪਣੀ ਮਿੱਲ ਦੇ ਨਜ਼ਦੀਕ ਕਿਰਾਏ ਤੇ ਜਾਂ ਮੁੱਲ ਖਰੀਦ ਕੇ ਪੂਰੀ ਕਰੇਗਾ।

4. ਹੁਣ ਸਰਕਾਰ ਵਲੋਂ ਇਹ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਹੈ ਕਿ ਹਰ ਚੌਲ ਮਿੱਲ ਮਾਲਕ/ਪਾਰਟਨਰ ਆਪਣੇ ਨਾਮ ਉੱਤੇ ਹਦਾਇਤਾਂ ਵਿਚ ਦਰਸਾਈ ਇਹ ਜਮੀਨ ਆਪਣੇ ਨਾਮ/ਆਪਣੇ ਭਾਈਵਾਲਾਂ ਦੇ ਨਾਮ ਉੱਤੇ, ਜੋ ਵੀ ਹੋਵੇ, ਰਜਿਸਟਰਡ ਕਰਵਾਏਗਾ ਅਤੇ ਇਸ ਸਬੰਧੀ ਸੂਚਨਾਂ ਸਰਕਾਰ ਨੂੰ ਪੇਸ਼ ਕਰੇਗਾ। ਇਹ ਜ਼ਮੀਨ ਹਰ ਮਿੱਲ ਮਾਲਕ ਉੱਥੇ ਹੀ ਉਪਲਬਧ ਕਰਵਾਏਗਾ ਜਿੱਥੇ ਉਸ ਦੀ ਰਾਈਸ ਮਿਲ ਸਥਾਪਿਤ ਹੈ।

5. ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਇਸ ਗੱਲ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉ ਕਿ ਕਿਸੇ ਵੀ ਰਾਈਸ ਮਿੱਲ ਪਾਸ ਜ਼ਮੀਨ ਲੀਜ਼ ਜਾਂ ਕਿਰਾਏ ਉਤੇ ਨਾ ਹੋਵੇ। ਬਲਕਿ ਇਹ ਜਮੀਨ ਮਿੱਲ ਮਾਲਕ/ਮਿੱਲ ਦੇ ਭਾਈਵਾਲਾਂ ਦੇ ਨਾਮ ਉੱਤੇ ਰਜਿਸਟਰਡ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ।

ਉਪਰੋਕਤ ਹਦਾਇਤਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ। ਸਹੀ/-

ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਪਿੰਠ ਅੰਕਣ ਨੰ: ਆਰ.ਪੀ.1ਚ(2154)-10/2844 ਮਿਤੀ 20-08-2010

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ (ਫੀਲਡ) ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਪਟਿਆਲਾ, ਜਲੰਧਰ ਅਤੇ ਫਿਰੋਜਪੁਰ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। ਸਹੀ/-

ਸੰਯੁਕਤ ਡਾਇਰੈਕਟਰ(ਚੌਲ)
ਵਾ:ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਵਲੋਂ

ਕਮਿਸ਼ਨਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ:-1ਚ-2013/2770 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 01-08-2013

ਵਿਸ਼ਾ:- ਨਵੇਂ ਸ਼ੈਲਰਾਂ ਦੀ ਆਰਜ਼ੀ ਪ੍ਰਵਾਨਗੀ ਦੇਣ ਅਤੇ ਕਪੈਸਟੀ ਵਿੱਚ ਵਾਧੇ ਸਬੰਧੀ ਕੇਸਾਂ ਵਿੱਚ ਜਿਲਾ ਕੰਟਰੋਲਰ ਦੀ ਸਿਫਾਰਿਸ਼ ਭੇਜਣ ਸਬੰਧੀ।

ਹਵਾਲਾ ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

2. ਮੁੱਖ ਦਫਤਰ ਦੇ ਇਹ ਧਿਆਨ ਵਿਚ ਆਇਆ ਹੈ ਕਿ ਆਪ ਵਲੋਂ ਜੋ ਨਵੀਆਂ ਚੌਲ ਮਿੱਲਾਂ ਸਥਾਪਤ ਕਰਨ ਅਤੇ ਪਹਿਲਾਂ ਚੱਲ ਰਹੀਆਂ ਚੌਲ ਮਿਲਾਂ ਦੀ ਕਪੈਸਟੀ ਵਿੱਚ ਵਾਧੇ ਸਬੰਧੀ ਜੋ ਕੇਸ ਮੁੱਖ ਦਫਤਰ ਵਿਖੇ ਭੇਜੇ ਜਾਂਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਵਿਚ ਆਪ ਵਲੋਂ ਕੋਈ ਸਪਸ਼ਟ ਸਿਫਾਰਿਸ਼ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ਸਗੋਂ ਕੇਸ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਲਿਖ ਕੇ ਮੁੱਖ ਦਫਤਰ ਭੇਜ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵਲੋਂ ਮਿੱਲ ਮਾਲਕ ਦੀ ਆਪਣੀ ਮਾਲਕੀ ਦੀ ਜਮੀਨ ਸਬੰਧੀ ਵੀ ਕੋਈ ਰਿਪੋਰਟ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ।

3. ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਭਵਿੱਖ ਵਿੱਚ ਆਪ ਵਲੋਂ ਨਵੀਆਂ ਚੌਲ ਮਿੱਲਾਂ ਦੀ ਸਥਾਪਨਾ ਸਬੰਧੀ ਕੇਸ ਅਤੇ ਪਹਿਲਾਂ ਚੱਲ ਰਹੀਆਂ ਚੌਲ ਮਿਲਾਂ ਦੀ ਕਪੈਸਟੀ ਵਿਚ ਵਾਧੇ ਸਬੰਧੀ ਕੇਸ ਅਤੇ ਮਿੱਲ ਮਾਲਕ ਦੀ ਆਪਣੀ ਮਾਲਕੀ ਦੀ ਜ਼ਮੀਨ ਸਬੰਧੀ ਰਿਪੋਰਟ ਆਪਣੀ ਸਪਸ਼ਟ ਸਿਫਾਰਿਸ ਉਪਰੰਤ ਹੀ ਮੁੱਖ ਦਫਤਰ ਵਿਖੇ ਭੇਜੇ ਜਾਣ। ਬਿਨਾਂ ਸਿਫਾਰਿਸ਼ ਤੋ ਪ੍ਰਾਪਤ ਹੋਏ ਕੇਸ ਵਿਚਾਰੇ ਨਹੀਂ ਜਾਣਗੇ।

ਸਹੀ/-
ਅਡੀਸ਼ਨਲ ਡਾਇਰੈਕਟਰ (ਚੌਲ)

ਪਿੱਠ ਅੰਕਣ ਨੰ: ਆਰ.ਪੀ.1ਚ-13/2771 ਮਿਤੀ 01-08-2013

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਜਿਲਾ ਕੰਟਰੋਲਰ, ਖੁਰਾਕ ਤੇ ਸਪਲਾਈਜ਼ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਫਾਜ਼ਿਲਕਾ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਮੀਮੋ ਨੰ: ਅ-3-2013/2037, ਮਿਤੀ 22-07-2013 ਦੇ ਸਬੰਧ ਵਿਚ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਸ: ਬਜਾਜ ਇੰਡਸਟਰੀਜ਼, ਜਲਾਲਾਬਾਦ, ਫਾਜਿਲਕਾ ਦੀ ਕਪੈਸਟੀ 1 ਟਨ ਤੋ ਵਧਾ ਕੇ 1.5 ਟਨ ਕਰਨ ਸਬੰਧੀ ਆਪਣੀ ਸਪਸ਼ਟ ਸਿਫਾਰਿਸ਼ ਭੇਜੀ ਜਾਵੇ।

ਸਹੀ/-
ਅਡੀਸ਼ਨਲ ਡਾਇਰੈਕਟਰ (ਚੌਲ)

ਵਲੋਂ

ਕਮਿਸ਼ਨਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.2ਚ-2013/2910
ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 13-08-2013

ਵਿਸ਼ਾ:- ਪਟੇ ਤੇ ਲਈ ਗਈ ਸਰਕਾਰੀ/ਗੈਰ ਸਰਕਾਰੀ ਜਮੀਨਾਂ ਤੇ ਨਵੇਂ ਸ਼ੈਲਰ ਸਥਾਪਤ ਨਾ ਕਰਨ ਸਬੰਧੀ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕਰਨ ਬਾਰੇ।

ਹਵਾਲਾ, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

2. ਵਿਭਾਗ ਵਲੋਂ ਇਹ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਹੈ ਕਿ ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਨਵਾਂ ਸ਼ੈਲਰ ਸਥਾਪਤ ਕਰਨ ਲਈ ਆਪਣੀ ਮਾਲਕੀ ਦੀ ਜ਼ਮੀਨ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਕਿਸੇ ਵਿਅਕਤੀ/ਸਰਕਾਰੀ/ਗੈਰ ਸਰਕਾਰੀ ਜ਼ਮੀਨ ਨੂੰ ਕਿਸੇ ਫਰਮ/ਵਿਅਕਤੀ ਵਲੋਂ ਜੇਕਰ ਪਟੇ ਤੇ ਲੈ ਕੇ ਨਵਾਂ ਸ਼ੈਲਰ ਸਥਾਪਤ ਕਰਨ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਮੌਕੇ ਤੇ ਖਾਰਜ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਅਤੇ ਕੋਈ ਵੀ ਅਜਿਹਾ ਕੇਸ ਮੁੱਖ ਦਫਤਰ ਵਿਖੇ ਨਾ ਭੇਜਿਆ ਜਾਵੇ।

ਇਸ ਫੈਸਲੇ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਨੂੰ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

ਸਹੀ/-
ਅਡੀਸ਼ਨਲ ਡਾਇਰੈਕਟਰ (ਚੌਲ)

ਵਲੋਂ

ਕਮਿਸ਼ਨਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਚ

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ
ਪੰਜਾਬ ਰਾਜ ਵਿਚ।

ਮੀਮੋ ਨੰ: ਆਰ.ਪੀ.2ਚ-2013/3262
ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 30-08-2013

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਨਵੀਆਂ ਸਥਾਪਤ ਹੋਣ ਵਾਲੀਆਂ ਚੌਲ ਮਿਲਾਂ ਦੀ 5 ਟਨ ਤੋ 10 ਟਨ ਤੱਕ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਬੰਧੀ ਹਦਾਇਤਾਂ।

ਹਵਾਲਾ, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ।

2. ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਨਵੀਆਂ ਸਥਾਪਤ ਹੋਣ ਵਾਲੀਆਂ ਚੌਲ ਮਿੱਲਾਂ ਦੀ 5 ਟਨ ਤੋ 10 ਟਨ ਤੱਕ ਦੀ ਮਿਲਿੰਗ ਕਪੈਸਟੀ ਲਈ ਸਾਰੀ ਮਸ਼ੀਨਰੀ ਇੱਕ ਸਿੰਗਲ ਲਾਈਨ ਵਿਚ ਲਗਾਈ ਜਾਵੇ। ਮਸ਼ੀਨਰੀ, ਜ਼ਮੀਨ ਅਤੇ ਬਿਜਲੀ ਦੇ ਲੋਡ ਸਬੰਧੀ ਮਾਪਦੰਡ ਹੇਠ ਅਨੁਸਾਰ ਹੈ:-

ਲੜੀ ਨੰ:	ਸਮਰੱਥਾ	ਰੂਲੇ/(ਨਿਊਮੈਟਿਕ)	ਪੇਟੀਆਂ	ਪਾਲਸ਼ਰ/ ਵਾਈਟਨਰ	ਜਗ੍ਹਾ ਦੀ ਲੋੜ (ਏਕੜਾਂ ਵਿਚ)	ਬਿਜਲੀ ਦਾ ਲੋਡ (ਕਿਲੋਵਾਟ ਵਿਚ)
1	6	3	3 ਸਧਾਰਨ ਪੇਟੀਆਂ ਜਾਂ 2 ਡਾਂਡੇਕਰ(60 ਖਾਨੇ) ਜਾਂ 1 ਜਪਾਨੀ (36 ਪਲੇਟਾਂ)	5	4.75	220
2	7	4	4 ਸਧਾਰਨ ਪੇਟੀਆਂ ਜਾਂ 3 ਡਾਂਡੇਕਰ(60 ਖਾਨੇ) ਜਾਂ 2 ਜਪਾਨੀ (24 ਪਲੇਟਾਂ)	6	5.50	250
3	8	4	4 ਸਧਾਰਨ ਪੇਟੀਆਂ ਜਾਂ 3 ਡਾਂਡੇਕਰ(72 ਖਾਨੇ) ਜਾਂ 2 ਜਪਾਨੀ (36 ਪਲੇਟਾਂ)	6	6.25	300
4	9	5	5 ਸਧਾਰਨ ਪੇਟੀਆਂ ਜਾਂ 4 ਡਾਂਡੇਕਰ(72 ਖਾਨੇ) ਜਾਂ 3 ਜਪਾਨੀ (36 ਪਲੇਟਾਂ)	7	7.00	310
5	10	5	5 ਸਧਾਰਨ ਪੇਟੀਆਂ ਜਾਂ 4 ਡਾਂਡੇਕਰ(76 ਖਾਨੇ) ਜਾਂ 4 ਜਪਾਨੀ (36 ਪਲੇਟਾਂ)	7	7.75	320

1) ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕਰਨ ਸਮੇਂ ਜੇਕਰ ਕਿਸੇ ਸਥਿਤੀ ਵਿਚ ਰੂਲੇ/ਪੇਟ/ਪਾਲਸ਼ਰ/ਜ਼ਮੀਨ/ਲੋਡ ਵਿਚੋਂ ਕਿਸੇ ਇੱਕ ਵਿਚ ਵੀ ਘਾਟ ਹੋਣ ਕਾਰਨ ਕਪੈਸਟੀ ਘੱਟ ਬਣਦੀ ਹੈ ਤਾਂ ਅਜਿਹੀ ਘੱਟ ਕਪੈਸਟੀ ਵਿਚ ਹੀ ਮੰਨਣਯੋਗ ਹੋਵੇਗੀ।
2) ਸਿਲਕੀ ਮਸ਼ੀਨ/ਸੋਰਟੈਕਸ ਮਸ਼ੀਨ/ਡਰਾਇਰ ਨਾਲ ਕਪੈਸਟੀ ਤੇ ਕੋਈ ਫਰਕ ਨਹੀਂ ਪਵੇਗਾ।
3) ਜੇਕਰ ਉਪਰੋਕਤ ਦੱਸੀ ਮਸ਼ੀਨਰੀ/ਪਾਰਟ ਰਵਾਇਤੀ (ਪੁਰਾਣੀ ਤਕਨੀਕ ਵਾਲਾ) ਹੋਵੇਗਾ ਤਾਂ ਮਿਲ ਦੀ ਸਮਰੱਥਾ ਰਵਾਇਤੀ ਮਿਲ ਦੇ ਮਾਪਦੰਡਾਂ ਅਨੁਸਾਰ ਮਿੱਥੀ ਜਾਵੇ।
4) ਮੈਗਾ ਪ੍ਰੋਜੈਕਟ ਇਨ੍ਹਾਂ ਹਦਾਇਤਾਂ ਵਿਚ ਕਵਰ ਨਹੀਂ ਹੁੰਦੇ। ਜੇਕਰ ਕਿਸੇ ਰਾਈਸ ਮਿਲਰ ਵਲੋਂ ਮੈਗਾ ਪ੍ਰੋਜੈਕਟ ਜਾਂ ਕਿਸੇ ਕਿਸਮ ਦੀ ਵਿਦੇਸ਼ੀ ਮਸ਼ੀਨਰੀ ਲਗਾ ਕੇ ਵੱਧ ਕਪੈਸਟੀ ਦਾ ਦਾਅਵਾ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਸ ਕੇਸ ਵਿਚ ਕਪੈਸਟੀ ਨਿਰਧਾਤ ਕਰਨ ਲਈ ਇੱਕ ਵੱਖਰੀ ਕਮੇਟੀ ਡਵੀਜ਼ਨ ਪੱਧਰ ਤੇ ਗਠਿਤ ਕਰਕੇ ਕਪੈਸਟੀ ਨਿਰਧਾਰਤ ਕੀਤੀ ਜਾਵੇਗੀ।

ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਭਵਿਖ ਵਿਚ ਨਵੀਆਂ ਸਥਾਪਤ ਹੋਣ ਵਾਲੀਆਂ ਚੌਲ ਮਿੱਲਾਂ ਅਤੇ ਪਹਿਲਾਂ ਸਥਾਪਤ ਚੌਲ ਮਿਲਾਂ ਦੀ ਕਪੈਸਟੀ ਵਿਚ ਵਾਧੇ ਸਬੰਧੀ ਕੇਸ ਉਪਰੋਕਤ ਹਦਾਇਤਾਂ ਦੇ ਮੱਦੇਨਜ਼ਰ ਹੀ ਪ੍ਰਵਾਨਗੀ ਲਈ ਮੁੱਖ ਦਫਤਰ ਭੇਜੇ ਜਾਣ। ਇਨ੍ਹਾਂ ਹਦਾਇਤਾਂ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾਂ ਨੂੰ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

ਸਹੀ/-
ਅਡੀਸ਼ਨਲ ਡਾਇਰੈਕਟਰ(ਚੌਲ)